

[SHRI YESHWANTRAO CHAVA]  
agricultural income of a person having agricultural income will be taxed, the agricultural income will be taken into account.

I do not think there is anything wrong about it.

SHRI SEZHIYAN : Unless you amend the Income Tax Act to include the agricultural income in the total income, think your submission will not stand.

SHRI YESHWANTRAO CHAVAN : These are some of the points on which we have taken the highest legal advice available in the Government ...

SHRI PILOO MODY : That is only Mr. Gokhale.

SHRI YESHWANTRAO CHAVAN : But that is good enough for you and me. But also at the same time, a unanimous recommendation and view of the Law Commission presided over by a very eminent jurist like the ex-Chief Justice of the Supreme Court, Mr. Gajendragadkar.....

SHRI JYOTIRMOY BOSU (Diamond harbour) : We do not want to cast aspersion on that gentleman.

SHRI YESHWANTRAO CHAVAN : Well, thank God, there is at least somebody saved from your aspersions. I am thankful to you (*Interruption*)

SHRI JYOTIRMOY BOSU : What about Foreign Exchange Regulation Bill.

SHRI YESHWANTRAO CHAVAN : We will discuss that here sometime and you will have an opportunity. But I do not think you are against the aggregation of the incomes.

SHRI JYOTIRMOY BOSU : I am - saying why don't you tax the rural rich? You would not do that because your Congress empire will collapse.

SHRI YESHWANTRAO CHAVAN : That is exactly what we are trying to do. You may not agree with it. That is our intention....

SHRI JYOTIRMOY BOSU : It is all an eye-wash.

SHRI YESHWANTRAO CHAVAN : These are some of the important steps that we are taking to remove the disparity between the different income groups. I am trying to justify these budget proposals on the objectives and the tests that I have myself laid down, and if you take all these things into consideration, I can claim that even on the test<sup>s</sup> that I have laid down before us, it is a step forward but, at the same time, I must say that by these steps we have tried to go forward in that direction. I know by these steps, by one sweep you cannot, achieve everything, because the problems are so great, the problems are so deep-rooted, that any determined person or any idealist for that matter, cannot achieve these things overnight. Therefore, my humble submission is that these are the directions which we have set for ourselves and we have made a very serious and sincere and a major effort to move in this direction. This is the only claim that I can make while pleading with the hon. House to accept this Budget.

SHRI PILOO MODY : All right, we will give you another three years.

7.58 hrs.

DEMANDS\* FOR GRANTS ON  
ACCOUNT (GENERAL), 1973-74

MR. DEPUTY-SPEAKER : Now I shall put the Demands for Grants.

The question is:

“ That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 104.”

The motion was adopted.

\*Moved with the recommendation of the President.

[The Motions for Demands for Grants on Account which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO 1.—DEPARTMENT OF AGRICULTURE

“That a sum not exceeding Rs. 24,33,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Agriculture’.”

DEMAND NO 2.—AGRICULTURE

“That a sum not exceeding Rs. 14,15,98,000 on Revenue Account and not exceeding Rs. 47,81,27,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Agriculture’.”

DEMAND NO 3.—FISHERIES

“That a sum not exceeding Rs. 52,67,000 on Revenue Account and not exceeding Rs. 15,05,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Fisheries’.”

DEMAND NO 4.—ANIMAL HUSBANDRY AND DAIRY DEVELOPMENT

“That a sum not exceeding Rs. 55,66,000 on Revenue Account and not exceeding Rs. 2,42,57,000 on Capital Account be granted to the President on Account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Animal Husbandry and Dairy Development’.”

DEMAND NO 5.—FOREST

“That a sum not exceeding Rs. 96,88,000 on Revenue Account and not exceeding Rs. 83,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Forest’.”

DEMAND NO 6.—PAYMENTS TO INDIAN COUNCIL OF AGRICULTURAL RESEARCH

“That a sum not exceeding Rs. 5,69,19,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Payments to Indian Council of Agricultural Research’.”

DEMAND NO 7.—DEPARTMENT OF FOOD

“That a sum not exceeding Rs. 26,86,82,000 on Revenue Account and not exceeding Rs. 1,48,84,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Food’.”

DEMAND NO 8.—DEPARTMENT OF COMMUNITY DEVELOPMENT

“That a sum not exceeding Rs. 9,38,24,000 on Revenue Account and not exceeding Rs. 1,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Community Development’.”

DEMAND NO 9.—DEPARTMENT OF CO-OPERATION

“That a sum not exceeding Rs. 55,80,000 on Revenue Account and not exceeding Rs. 6,10,09,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Co-operation’.”

DEMAND NO 10.—DEPARTMENT OF FOREIGN TRADE

“That a sum not exceeding Rs. 82,73,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Foreign Trade’.”

## DEMAND NO. 11.—FOREIGN TRADE

“That a sum not exceeding Rs. 23,31,00,000 on Revenue Account and not exceeding Rs. 7,00,00,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Foreign Trade’.”

## DEMAND NO. 12.—EXPORT ORIENTED INDUSTRIES

“That a sum not extending Rs. 1,51,36,000 on Revenue Account and not exceeding Rs. 1,35,61,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Export Oriented Industries’.”

## DEMAND NO. 13.—DEPARTMENT OF INTERNAL TRADE

“That a sum not exceeding Rs. 2,71,62,000 on Revenue Account and not exceeding Rs. 1,40,87,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Internal Trade’.”

## DEMAND NO. 14.—MINISTRY OF COMMUNICATIONS

“That a sum not exceeding Rs. 12,68,000 on Revenue Account and not exceeding Rs. 32,17,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Ministry of Communications’.”

## DEMAND NO. 15.—OVERSEAS COMMUNICATIONS SERVICE

“That a sum not exceeding Rs. 99,43,000 on Revenue Account and not exceeding Rs. 31,13,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Overseas Communications Service’.”

## DEMAND NO. 16.—POSTS AND TELEGRAPHS—WORKING EXPENSES

“That a sum not exceeding Rs. 53,21,73,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Posts and Telegraphs—Working Expenses’.”

## DEMAND NO. 17.—POSTS AND TELEGRAPHS—DIVIDEND TO GENERAL REVENUES’ APPROPRIATION TO RESERVE FUNDS AND REPAYMENT OF LOANS FROM GENERAL REVENUES

“That a sum not exceeding Rs. 11,49,77,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Posts and Telegraphs—Dividend to General Revenues’ Appropriations to Reserve Funds and Repayment of Loans from General Revenues’.”

## DEMAND NO. 18.—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

“That a sum not exceeding Rs. 17,77,84,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Capital Outlay on Posts and Telegraph (Not met from Revenue)’.”

## DEMAND NO. 19.—MINISTRY OF DEFENCE

“That a sum not exceeding Rs. 21,35,000 on Revenue Account and not exceeding Rs. 4,00,39,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Ministry of Defence’.”

## DEMAND NO. 20.—DEFENCE SERVICES—ARMY.

“That a sum not exceeding Rs. 1,71,52,83,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Defence Services—Army’.”

**DEMAND NO. 21—DEFENCE SERVICES—NAVY**

“That a sum not exceeding Rs. 14,56,83,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Defence Services—Navy’.”

**DEMAND NO. 22—DEFENCE SERVICES—  
AIR FORCE**

“That a sum not exceeding Rs. 55,14,33,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Defence Services—Air Force’.”

**DEMAND NO. 23—DEFENCE SERVICES—  
PENSIONS, ETC.**

“That a sum not exceeding Rs. 10,06,67,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Defence Services—Pensions, etc.’”

**DEMAND NO. 24—DEFENCE CAPITAL OUTLAY**

“That a sum not exceeding Rs. 32,67,67,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Defence Capital Outlay’.”

**DEMAND NO. 25—DEPARTMENT OF EDUCA-  
TION**

“That a sum not exceeding Rs. 44,30,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Education’.”

**DEMAND NO. 26—EDUCATION**

“That a sum not exceeding Rs. 19,59,79,000 on Revenue Account and not exceeding Rs. 17,70,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year

ending on the 31st day of March, 1974 in respect of ‘Education’.”

**DEMAND NO. 27—DEPARTMENT OF SOCIAL  
WELFARE**

“That a sum not exceeding Rs. 4,41,91,000 on Revenue Account and not exceeding Rs. 83,000 on Capital account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Department of Social Welfare’.”

**DEMAND NO. 28—MINISTRY OF EXTER-  
NAL AFFAIRS**

“That a sum not exceeding Rs. 13,71,55,000 on Revenue Account and not exceeding Rs. 30,00,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Ministry of External Affairs’.”

**DEMAND NO. 29—MINISTRY OF FINANCE**

“That a sum not exceeding Rs. 3,50,49,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Ministry of Finance’.”

**DEMAND NO. 30—CUSTOMS**

“That a sum not exceeding Rs. 2,18,48,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Customs’.”

**DEMAND NO. 31—UNION EXCISE DUTIES**

“That a sum not exceeding Rs. 3,91,51,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of ‘Union Excise Duties’.”

**DEMAND NO. 32—TAXES ON INCOME, ETC.**

“That a sum not exceeding Rs. 3,98,18,000 on Revenue Account be granted

to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Taxes on Income etc' "

#### DEMAND No 33—STAMPS

"That a sum not exceeding Rs. 93,04,000 on Revenue Account and not exceeding Rs. 13,13,000 on Capital Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Stamps' ."

#### DEMAND No 34—AUDIT

"That a sum not exceeding Rs. 7,43,34,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Audit' "

#### DEMAND No 35—CURRENCY COINAGE AND MINT

"That a sum not exceeding Rs. 3,48,37,000 on Revenue Account and not exceeding Rs. 4,31,98,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Currency, Coinage and Mint' "

#### DEMAND No 36—PENSIONS

"That a sum not exceeding Rs. 3,55,02,000 on Revenue Account and not exceeding Rs. 1,18,70,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Pensions' "

#### DEMAND No 37—OPPIUM AND ALKALOID FACTORIES

"That a sum not exceeding Rs. 8,79,97,000 on Revenue Account and not exceeding Rs. 9,53,000 on Capital Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Opium and Alkaloid Factories'."

#### DEMAND No 38—TRANSFERS TO STATE AND UNION TERRITORY GOVERNMENTS

"That a sum not exceeding Rs. 58,17,17,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March 1974 in respect of 'Transfers to State and Union Territory Governments' "

#### DEMAND No 39—OTHER EXPENDITURE OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 47,85,55,000 on Revenue Account and not exceeding Rs. 10,95,62,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Other Expenditure of the Ministry of Finance' "

#### DEMAND No 40—LOANS TO GOVERNMENT SERVANTS ETC

"That a sum not exceeding Rs. 11,57,51,000 on Capital Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Loans to Government Servants etc' "

#### DEMAND No 41—MINISTRY OF HEALTH AND FAMILY PLANNING

"That a sum not exceeding Rs. 24,44,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Health and Family Planning' "

#### DEMAND No 42—MEDICAL AND PUBLIC HEALTH

"That a sum not exceeding Rs. 7,90,43,000 on Revenue Account and not exceeding Rs. 3,92,33,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Medical and Public Health'."

**DEMAND NO. 43—FAMILY PLANNING**

"That a sum not exceeding Rs. 9,07,38,000 on Revenue Account and not exceeding Rs. 79,73,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Family Planning'."

**DEMAND NO. 44—MINISTRY OF HEAVY INDUSTRY**

"That a sum not exceeding Rs. 2,10,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Heavy Industry'."

**DEMAND NO. 45—HEAVY INDUSTRIES**

"That a sum not exceeding Rs. 90,45,000 on Revenue Account and not exceeding Rs. 8,61,77,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Heavy Industries'."

**DEMAND NO. 46—MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 28,94,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Home Affairs'."

**DEMAND NO. 47—CABINET**

"That a sum not exceeding Rs. 16,70,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Cabinet'."

**DEMAND NO. 48—DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS**

"That a sum not exceeding Rs. 82,84,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect

'Department of Personnel and Administrative Reforms'."

**DEMAND NO. 49—POLICE**

"That a sum not exceeding Rs. 20,46,49,000 on Revenue Account and not exceeding Rs. 42,08,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Police'."

**DEMAND NO. 50—CENSUS**

"That a sum not exceeding Rs. 57,96,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Census'."

**DEMAND NO. 51—OTHER EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 11,21,49,000 on Revenue Account and not exceeding Rs. 2,16,52,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Other Expenditure of the Ministry of Home Affairs'."

**DEMAND NO 52—DELHI**

"That a sum not exceeding Rs. 13,04,20,000 on Revenue Account and not exceeding Rs. 5,79,98,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Delhi'."

**DEMAND NO. 53—CHANDIGARH**

"That a sum not exceeding Rs. 1,60,18,000 on Revenue Account and not exceeding Rs. 63,65,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Chandigarh'."

DEMAND NO. 5.—ANDAMAN AND NICOBAR  
LANDS

"That a sum not exceeding Rs 2,30,58,000 on Revenue Account and not exceeding Rs. 84,06,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974, in respect of 'Andaman and Nicobar Islands'."

## DEMAND NO. 55—ARUNACHAL PRADESH

"That a sum not exceeding Rs 2,90,13,000 on Revenue Account and not exceeding Rs. 1,07,94,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Arunachal Pradesh' "

DEMAND NO 56 —DADRA AND NAGAR  
HAVELI

"That a sum not exceeding Rs 12,59 000 on Revenue Account and not exceeding Rs. 6,77,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Dadra and Nagar Haveli' "

DEMAND NO 57—LACCADIVE, MINICOY  
AND AMINDIVI ISLANDS

"That a sum not exceeding Rs 37,78,000 on Revenue Account and not exceeding Rs. 7,80,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Laccadive, Minicoy and Amindivi Islands' "

DEMAND NO 58—MINISTRY OF INDUSTRIAL  
DEVELOPMENT

"That a sum not exceeding Rs 32,36,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Industrial Development' "

## DEMAND NO 59—INDUSTRIES

"That a sum not exceeding Rs 2,52,27,000 on Revenue Account and not exceeding Rs. 4,83,59,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of Industries' "

DEMAND NO 60—MINISTRY OF INFOR-  
MATION AND BROADCASTING

"That a sum not exceeding Rs. 6,51,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Information and Broadcasting' ."

DEMAND NO 61—INFORMATION AND  
PUBLICITY

"That a sum not exceeding Rs 1,73 73,000 on Revenue Account and not exceeding Rs. 17,75,000 on Capital Account, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Information and Publicity' ."

## DEMAND NO 62—BROADCASTING

"That a sum not exceeding Rs 3,00,47,000 on Revenue Account and not exceeding Rs. 2,44,23,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Broadcasting' "

DEMAND NO 63—MINISTRY OF IRRI-  
GATION AND POWER

"That a sum not exceeding Rs 1,65,87,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Irrigation and Power' ."

DEMAND NO. 64—IRRIGATION AND FLOOD CONTROL SCHEMES

"That a sum not exceeding Rs. 2,58,96,000 on Revenue Account and not exceeding Rs. 1,40,27,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Irrigation and Flood Control Schemes'."

DEMAND NO. 65—POWER SCHEMES

"That a sum not exceeding Rs. 98,22,000 on Revenue Account and not exceeding Rs. 11,26,41,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Power Schemes'."

DEMAND NO. 66—DEPARTMENT OF LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 22,55,000 on Revenue Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Labour and Employment'."

DEMAND NO. 67—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 4,82,56,000 on Revenue Account and not exceeding Rs. 29,92,000 on Capital Account be granted to the President, on account, for or towards, defraying the charges during the year ending on the 31st day of March, 1974 in respect of "Labour and Employment". "

DEMAND NO. 68—DEPARTMENT OF REHABILITATION

"That a sum not exceeding Rs. 10,86,42,000 on Revenue Account and not exceeding Rs. 1,56,68,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Rehabilitation' "

DEMAND NO. 69—MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

"That a sum not exceeding Rs. 1,28,47,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Law, Justice and Company Affairs'."

DEMAND NO. 70—ADMINISTRATION OF JUSTICE

"That a sum not exceeding Rs. 43,000 on Revenue Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Administration of Justice'."

DEMAND NO. 71—MINISTRY OF PETROLEUM AND CHEMICALS

"That a sum not exceeding Rs. 10,40,000 on Revenue Account and not exceeding Rs. 36,15,18,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Petroleum and Chemicals'."

DEMAND NO. 72—MINISTRY OF PLANNING

"That a sum not exceeding Rs. 1,01,000 on Revenue account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Planning'."

DEMAND NO. 73—STATISTICS

"That a sum not exceeding Rs. 94,16,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Statistics'."

DEMAND NO. 74—PLANNING COMMISSION

"That a sum not exceeding Rs. 33,80,000 on Revenue Account be granted to the President account, for or towards de-



fraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Planning Commission' . "

DEMAND NO. 75—MINISTRY OF SHIPPING AND TRANSPORT

"That a sum not exceeding Rs. 27,85,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Shipping and Transport' "

DEMAND NO. 76—ROADS

"That a sum not exceeding Rs. 10,91,66,000 on Revenue Account and not exceeding Rs. 17,49,43,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Roads' . "

DEMAND NO. 77—PORTS, LIGHTHOUSES AND SHIPPING

"That a sum not exceeding Rs. 2,61,29,000 on Revenue Account and not exceeding Rs. 20,55,95,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ports, Lighthouses and Shipping' . "

DEMAND NO. 78—ROAD AND INLAND WATER TRANSPORT

"That a sum not exceeding Rs. 2,65,22,000 on Revenue Account and not exceeding Rs. 1,89,44,000 on Capital Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Road and Inland Water Transport' . "

DEMAND NO. 79—DEPARTMENT OF STEEL

"That a sum not exceeding Rs. 2,12,02,000 on Revenue Account and not exceeding Rs. 29,19,79,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Steel' . "

DEMAND NO. 80—DEPARTMENT OF MINES

"That a sum not exceeding Rs. 3,33,27,000 on Revenue Account and not exceeding Rs. 17,24,19,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Mines' "

DEMAND NO. 81—GEOLOGICAL SURVEY

"That a sum not exceeding Rs. 2,39,35,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Geological Survey' . "

DEMAND NO. 82—MINISTRY OF TOURISM AND CIVIL AVIATION

"That a sum not exceeding Rs. 5,06,000 on Revenue Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Tourism and Civil Aviation' "

DEMAND NO. 83—METEOROLOGY

"That a sum not exceeding Rs. 1,13,44,000 on Revenue Account and not exceeding Rs. 9,20,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Meteorology' . "

DEMAND NO. 84—AVIATION

"That a sum not exceeding Rs. 2,49,87,000 on Revenue Account and not exceeding Rs. 3,37,08,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Aviation' . "

DEMAND NO. 85—TOURISM

"That a sum not exceeding Rs. 50,63,000 on Revenue Account and not exceeding Rs. 50,83,000 on Capital Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Tourism' "

**DEMAND NO. 86—MINISTRY OF WORKS AND HOUSING**

"That a sum not exceeding Rs. 7,22,99,000 on Revenue Account and not exceeding Rs. 42,39,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Ministry of Works and Housing'."

**DEMAND NO. 87—PUBLIC WORKS**

"That a sum not exceeding Rs. 8,93,22,000 on Revenue Account and not exceeding Rs. 3,33,09,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Public Works'."

**DEMAND NO. 88—STATIONERY & PRINTING**

"That a sum not exceeding Rs. 2,98,47,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Stationery and Printing'."

**DEMAND NO. 89—DEPARTMENT OF ATOMIC ENERGY**

"That a sum not exceeding Rs. 5,58,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Atomic Energy'."

**DEMAND NO. 90—ATOMIC ENERGY RESEARCH AND DEVELOPMENT**

"That a sum not exceeding Rs. 5,07,30,000 on Revenue Account and not exceeding Rs. 4,35,10,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Atomic Energy Research and Development'."

**DEMAND NO. 91—NUCLEAR POWER SCHEMES**

"That a sum not exceeding Rs. 4,04,96,000 Revenue Account and not exceeding Rs.

4,83,32,000 on Capital account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Nuclear Power Schemes'."

**DEMAND NO. 92—DEPARTMENT OF CULTURE**

"That a sum not exceeding Rs. 1,11,87,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Culture'."

**DEMAND NO. 93—ARCHAEOLOGY**

"That a sum not exceeding Rs. 43,62,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Archaeology'."

**DEMAND NO. 94—DEPARTMENT OF ELECTRONICS**

"That a sum not exceeding Rs. 96,95,000 on Revenue Account and not exceeding Rs. 10,82,000 on Capital Account be granted to the president, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Electronics'."

**DEMAND NO. 95—DEPARTMENT OF SCIENCE AND TECHNOLOGY**

"That a sum not exceeding Rs. 63,87,000 on Revenue Account and not exceeding Rs. 3,41,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of "Department of Science and Technology'."

**DEMAND NO. 96—SURVEY OF INDIA**

"That a sum not exceeding Rs. 1,60,94,000 on Revenue Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Survey of India'."

DEMAND NO. 97—GRANTS TO COUNCIL OF  
SCIENTIFIC AND INDUSTRIAL RESEARCH

"That a sum not exceeding Rs. 4,03,91,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Grants to Council of Scientific and Industrial Research'."

DEMAND NO. 98—DEPARTMENT OF SPACE

"That a sum not exceeding Rs. 2,00,80,000 on Revenue Account and not exceeding Rs. 50,73,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Space'."

DEMAND NO. 99—DEPARTMENT OF SUPPLY

"That a sum not exceeding Rs. 48,33,000 on Revenue Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Supply'."

DEMAND NO. 100—SUPPLIES & DISPOSALS

"That a sum not exceeding Rs. 81,16,000 on Revenue account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Supplies and Disposals'."

DEMAND NO. 101—LOK SABHA

"That a sum not exceeding Rs. 51,01,000 on Revenue account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Lok Sabha'."

DEMAND NO. 102—RAJYA SABHA

"That a sum not exceeding Rs. 19,76,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Rajya Sabha'."

DEMAND NO. 103—DEPARTMENT OF  
PARLIAMENTARY AFFAIRS

"That a sum not exceeding Rs. 2,44,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Parliamentary Affairs'."

DEMAND NO. 104—SECRETARIAT OF THE  
VICE-PRESIDENT

"That a sum not exceeding Rs. 65,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Secretariat of the Vice-President'."

18 hrs.

APPROPRIATION (VOTE ON)  
ACCOUNT)\* BILL, 1973

MR. DEPUTY SPEAKER : Now, we take up Appropriation (Vote on Account) Bill.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I want to oppose.

MR. DEPUTY-SPEAKER : Just a minute. I have your letter, but I do not think your request to oppose the introduction of the Bill is permissible under the Constitution...

SHRI JYOTIRMOY BOSU : How, Sir ?

MR. DEPUTY-SPEAKER : I will point out to you.....(Interruptions) Mr. Pandey, you are not helping me in any way—(Interruptions)6

Order, please. Now, the Demands have been granted by the House. Under Article 114, the Constitutional provision is this It relates to Appropriation Bills. It says ;

"As soon as may be after the grants under Article 113 have been made...."

—and here the Grants have been made..

"by the House of the People, there shall be introduced a Bill to provide for the